

1	2	3
6.	Repairs & Maintenance of Carriage and Wagons	60,16,39,000
7.	Repairs & Maintenance of Plant and Equipment	27,95,89,000
8.	Operating Expenses-Rolling Stock Equipment	79,68,35,000
11.	Staff Welfare & Amenities	8,66,97,000
13.	Provident Fund, Pension and other retirement benefits	135,54,68,000
16.	Assets-Acquisition, Construction and Replacement	
	Revenue	
	<u>Other Expenditure</u>	
	Capital	1,000
	Railway Funds	304,73,32,000
	Total	700,34,30,000

16.30 hrs.

APPROPRIATION (RAILWAYS) VOTE ON ACCOUNT BILL*

[Translation]

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Sir, I beg to move that leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1997-98 for the purposes of Railways.

MR. SPEAKER : The Question is :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1997-98 for the purposes of Railways".

The motion was adopted.

[Translation]

SHRI RAM VILAS PASWAN : I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 13.3.97

[English]

MR. SPEAKER : You may now move the motion for consideration of the Bill.

[Translation]

SHRI RAM VILAS PASWAN : Sir, I beg to move :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1997-98 for the purposes of Railways be taken into consideration."

SHRI NITISH KUMAR (Barh) : Mr. Speaker, Sir, I have given a notice.

MR. SPEAKER : Not required in the Appropriation Bill.

SHRI NITISH KUMAR : It is required. Therefore I have given prior notice. This is the convention at the time of appropriation Bill. There is a rule and therefore notice has been given. I want the permission to read two-three points in a minute. The Hon'ble Minister may say, whatever he wants to say.

SHRI RAM VILAS PASWAN : I will give you in writing.

SHRI NITISH KUMAR : Sir, this part was raised during the discussion that a railway bridge should be constructed on the river Ganges near Munger. The Hon. Minister may tell us something about that.

[English]

MR. SPEAKER : How can you go on raising points like that? I am so sorry. I really feel sorry. You are a very senior Member.

Motion moved :

"That the Bill provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1997-98 for the purposes of Railways, be taken into consideration."

[Translation]

SHRI NITISH KUMAR : Therefore I am presenting my point very briefly. I have given it in writing, I want to read it out only. After that the Hon. Minister may say whatever he wants to say after it.

There has been demand for the construction of the Buddhist circuit in view of the international tension. I would request that the survey which was conducted in 1982 to connect Rajgir and Gaya, it should be immediately started on that basis. What is the response of the hon. Minister towards this, we want to know that. The third point Futhme Islampur was light rail line, which has been acquired and train service

was stopped after the acquisition. We would like that it should be started again. No survey is required for that. You can continue that service. When the work will commence on the construction of bridge over the Ganga in Patna and when it will be completed. I want to know the hon. Minister's mind in this regard.

[English]

MR. SPEAKER : He has taken note of it.

The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1997-98 for the purposes of Railways, be taken into consideration."

The motion was adopted.

MR. SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill".

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. SPEAKER : The question is :

"That the schedule stand part of the Bill"

The motion was adopted.

The Schedule was added to the Bill.

MR. SPEAKER : The question is :

"That Clause 1 the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clause 1, the enacting Formula and the Long Title were added to the Bill.

[Translation]

SHRI RAM VILAS PASWAN : Sir, I beg to move:

"That the Bill be passed."

[English]

MR. SPEAKER : The question is:

"That the Bill be passed."

The motion was adopted.

16.40 hrs.

APPROPRIATION (RAILWAYS) BILL *

[Translation]

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Sir, I beg to move that leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purpose of Railways during the financial year ended on the 31st day of March, 1995 in excess of the amounts granted for those services and for that year.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purpose of Railways during the financial year ended on the 31st day of March, 1995 in excess of the amounts granted for those services and for that year."

The motion was adopted.

[Translation]

SHRI RAM VILAS PASWAN : Sir, I introduce** the Bill.

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Sir, I beg to move:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1995 in excess of the amounts granted for those services and for that year, be taken into consideration."

[English]

MR. SPEAKER : The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1995 in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

* Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 13.3.97

** Introduced with the recommendation of the President.